



**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No.1375/2020
M.A. No.1720/2020**

This the 25thday of September, 2020

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Ankit Kumar Yadav
S/o Shri Ram Padarath
Aged about 27
Group -D
R/o House No.1196
Block-J, Jahangir Puri
Delhi – 110 033.Applicant

(By Advocate: Shri Manjeet Singh Reen)

VERSUS

Ministry of Railways & Others

1. The Secretary
Ministry of Railways
Rail Bhawan
Railway Board
New Delhi.

2. The General Manager
Northern Railway
Headquarter's Office, Baroda House
New Delhi.

3. The Divisional Railway Manager
Northern Railway, State Entry Road,
New Delhi.Respondents

(By Advocate:Shri Krishan Kant Sharma)

ORDER (Oral)



Hon'ble Mr. R.N. Singh, Member (J):

The present OA has been filed by the applicant against inaction at the end of the respondents in considering the claim of the applicant for the benefit of LARSGES Scheme. Learned counsel for the applicant submits that in spite of clear-cut instructions from the competent authority that representation for such benefits should be considered positively within two weeks, respondent No.3 has not considered and disposed of the claim of the applicant till date.

2. Issue notice to the respondents. Shri Krishna Kant Sharma, learned standing counsel for the respondents appears on advance service, accepts notice.

3. At this stage, Shri M.S. Reen, learned counsel for the applicant submits that the OA may be disposed of with direction to respondent No.3 to consider the applicant's pending representation in a time bound manner. To such request Shri Sharma, Ld. Standing Counsel for the Respondents is having no objection.

4. In view of the aforesaid, without going into the merits of the claim of the applicant, the present OA is disposed of at the admission stage, with direction to respondent No.3 to consider the applicant's pending representation and dispose of the same by passing an appropriate reasoned and speaking order, as expeditiously as possible, and in any case, within eight weeks from the date of receipt of a copy of this order.

No costs.



Pending MA(s) also stand disposed of.

(Mohd. Jamshed)
Member (A)

(R.N. Singh)
Member (J)

/dkm/uma/vb/